

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'SMC-1': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.1171/Del/2019  
Assessment Year : 2010-11**

**Goyal Grain Merchants Pvt.  
Ltd.  
4034/1, 1<sup>st</sup> Floor, Naya Bazar,  
Delhi-110006  
PAN-AACCG5042R**

**Vs. Income Tax Officer,  
Ward-11(4),  
C.R. Building,  
New Delhi**

**(Appellant)**

**(Respondent)**

Appellant by : Sh. Alok Periwal, CA,  
Respondent by : Ms. Shivani Bansal, Sr. DR

Date of hearing : 08.03.2021  
Date of pronouncement : 08.03.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A)-35, New Delhi, dated 27.11.2018.

2. The learned counsel for the assessee, vide its letter dated 06.03.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 08<sup>th</sup> March, 2021.

**Sd/-**  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Delhi/Dated- 08.03.2021

*Shekhar*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi